

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4164
ANSWERED ON:06.12.2010
MINIMISING STATE-LEVEL LABOUR ACTS
Deora Shri Milind Murl

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a need has been felt to formulate a comprehensive Labour Act in order to minimise the number of State-level Acts dealing with labour;
- (b) if so, the details thereof; and
- (c) the progress made in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): "Labour" figures in the Concurrent List of the Constitution. Thus, both the Centre and the States can legislate in this area. There are 44 labour related statutes enacted by the Central Government dealing with wages, social security, labour welfare, occupational safety and health and industrial relations etc., being enforced by Central and State Governments, as appropriate Governments, as envisaged in the respective Acts. Besides the State Governments can enact their own labour laws which are applicable in their respective jurisdiction. Presently, there is no proposal to formulate comprehensive Labour Act to minimise the number of State-level Acts dealing with Labour.

(b) & (c): Does not arise in the light of the above.